

BEFORE THE NATIONAL GREEN TRIBUNAL
APPEAL NO. 65 of 2024

Tanaji Balasaheb Gamhire ...Appellant

v/s

Union of India and ors ... Respondents

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4.	R-3	copy of notes of meeting dated 14.12.2023.	-



Adv.S.B.Vaidya-Pandit

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...Appellant

v/s

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... Respondents



AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4

I Smt. Ujwala S. Ghayte, Age 47 yrs. Occupation- Executive Engineer, Public Works Department, Pune, Respondent No. 4 do hereby state on solemn affirmation as under:-

1. I say that, I have gone through the copy of Appeal and annexure therein. I am filing this Affidavit in reply as a respondent no. 4. I have joined as Executive Engineer, Public Works Department, (building) Pune on 01/04/2002.

2. I say that, the present Appeal has been filed by the appellant for setting aside the Environmental Clearance (EC) dated 06.02.2024 issued by respondent no. 2 under EIA notification, 2006 and praying for further action against the respondent no. 3.

3. I say that, by letter dated 10/11/2021 the Hon'ble District Court asked to PWD Pune to prepare estimate for construction of Court complex project at sector no. 14, Borhadewadi, village Moshi, Pimpari-Chinchwad, Tal. Haveli Dist. Pune. Accordingly office of PWD Pune prepared detail estimate of construction and submitted before the Hon'ble Court on 23.02.2022.

4. I say that, vide government resolution dated 18.11.2022, an administrative approval of Rs.105.77 Cr was sanctioned by Law and Judiciary department, Mantralaya Mumbai for the construction of Court complex construction project at sector no. 14, Borhadewadi, village Moshi, Pimpari-Chinchwad, Tal. Haveli Dist. Pune, having area adm.

65700 sq.mtrs comprising ground floor+ four floors. Hereto annexed and marked as **Exhibit R 1** is the copy of Govt. Resolution dated 18.11.2022.

5. I say that, then after office of respondent no. 4 prepared a construction plan of proposed court complex comprising lower ground floor + ground floor + five floors through one Private Architect and submitted detail proposal and submitted before Hon'ble District Court Pune on 15.06.2023. Then after the same was approved from Law and Judiciary department, Mantralaya Mumbai. Then after respondent no.4 submitted the proposal for technical sanction before the Chief Engineer, PWD, Pune on 20.06.2023. The Chief Engineer by order dated 05.07.2023 approved technical sanction for the said construction. It has been directed in the technical sanction that, actual work shall be start after obtaining all necessary permissions and NOC. Hereto annexed and marked as **Exhibit R 2** is the copy of technical sanction dated 05.07.2023.

6. I say that, by letter dated 03.08.2023, office of PWD, Pune submitted application before respondent no. 2 for prior Environmental clearance on behalf of Hon'ble District Judge, Pune for the proposed court complex project, Moshi. The application includes the area of the project. The proposal has been considered by SEIAA in their 272nd meeting held on 14.12.2023 and decided to accord EC to the said project under the EIA notification, 2006. Accordingly by letter dated 06.02.2024 the respondent no. 2 granted EC for the proposed construction of court complex. Hereto annexed and marked as **Exhibit R 3** is the copy of notes of meeting dated 14.12.2023.

7. I say that, office of PWD Pune obtain other necessary permissions from local body i.e. Pimpri Chinchwad Municipal Corporation. The commencement certificate issued by PCMC on 31.01.2024 and EC was issued by respondent no. 2 on 06.02.2024. Actual work on the site started on 04.03.2024 after Bhumi Poojan ceremony by Hon'ble Justice of Supreme Court and High Court of Bombay held on 03.03.2024. As on today work of court building is in process.

Considering the above mentioned facts, necessary order may be passed.

VERIFICATION

I Smt. Ujwala S. Ghavte, Age 47 yrs. Occupation- Executive Engineer, Public Works Department, Pune behalf of Respondent no 4 do hereby state on affirmation that whatever stated here in above is true to the best of my knowledge and based upon the information derived from the official records available to me. And the contents there in are as per my information are true and correct.

(-----)

Solemnly affirmed at Pune
This day of October 2024

BEFORE ME

Identified by:

Drafted by:

(Adv.S.B.Vaidya-Pandit)

Executive Engineer
Public Works (Building) Division
Pune-411003.

DEPONENT



NOTED & REGISTERED AT
SERIAL NUMBER 3356/2024

BEFORE ME

MAHENDRA PARBATI KAMBLE
NOTARY, GOVT. OF INDIA
PUNE CITY (MAHARASHTRA)
REGD. No. 10369

14 OCT 2024



Administrative Approval

Construction of Court Complex (Ground Floor + 4 Floor) (26 Court Halls) at Moshi Pimpri Chinchwad, District Pune.

Government of Maharashtra
Law and judiciary Department
Government Resolution No. CCB-1122/ Pra.No.76/Ka-13
Madam Kama Road, Hutatma Rajguru chok, Mantralay, Mumbai-400032
Date: 18th November, 2022

See: -

Preface: -

Proposal for Construction of Court Complex (Ground Floor + 4 Floor) (26 Court Halls) at Pimpri Chinchwad, District Pune. The above reference has been submitted to the Government by the Hon. High Court, Bombay. The issue of giving administrative approval to the said proposal was under the control of the government.

Government Resolution: -

Construction of Court Complex (Ground Floor + 4 Floor) (26 Court Halls) at Pimpri Chinchwad, District Pune at an estimated cost of Rs.105.77 crores (Rs. One Hundred and Seventy-seven Lakhs only) for construction work (as mentioned below According to classification) administrative approval is being given by this Government Resolution.

Sr.no.	Details	Administrative approval amount
A)	Essentials Item	
1.	Original Building Construction	62,87,46,560
2.	Rain Water Harvesting	25,00,000
3.	Furniture	8,46,35,000
4.	Water Supply And Sanitation	3,14,37,328
5.	Internal Electrification	3,14,37,328
6.	External Electrification	3,77,24,794
7.	Fire Fighting System	50,00,000
B)	Miscellaneous Item	
8.	Compound Wall and Gate	20,32,000
9.	Internal Road	25,00,000
10.	Parking	10,00,000
11.	Landscaping	5,00,000
12.	Retaining Wall	25,00,000
C)	Optional Item	
13.	Under Ground Water Tank	20,00,000
14.	Main Water Storage and Pump House And Borewell	10,00,000
15.	Air Conditioning System	50,00,000
16.	Lift	2,50,00,000
17.	A.B. Room, Pump Generator, Area Lightning	20,00,000
18.	CCTV System	10,00,000
D)	Provisions	
19.	Contingency	2,51,49,862
20.	GST	10,39,21,561

21.	Price Escalation	4,33,00,650
22.	Labour Cess	43,30,065
23.	Consultancy Charges	1,29,90,195
24.	Corporation Charges	20,00,000
	Total	1,05,77,05,344
	Say	105.77 crores

2. This administrative approval is being granted subject to the following conditions: -
1. Before starting the construction, the sample map, layout map and detailed map should be approved by the architect
 2. Since the said Estimate is a rough model Estimate, while technically approving the detailed Estimate of this work, The provisions should be finalized with the concurrence of the Hon. Principal District and Sessions Judge, Pune.
 3. After obtaining a certificate that the planned space is in possession of the occupier department, tender notices for the said work should also be published.
 4. While making the tender for the said work, a single tender should be made for all the mentioned works without making a separate tender for each work.
 5. Approval of all concerned local bodies/authorities should be obtained before starting the work.
 6. While doing actual work, Environment Department, Government Resolution, no. ENV 2013/ pra no. 177/ ta.No. 1, dated 10th January, 2014 should be followed as per the guidelines mentioned.
 7. Action should be taken under Government Resolution of Public Works Department, BDG 2017/pra No. 60/Imarati-2, dated 07/07/2017.
 8. Special care should be taken in this regard that revised administrative approval will not be required for the said work.
 9. Care should be taken that the Estimated Work does not change.
 10. Do not change the scope of work or incorporate new works on the basis of verbal instructions given by the Engineers of Public Works Department.
 11. If a new work is to be included or the scope is to be changed, the said works should be approved within the prescribed time and within the prescribed period after obtaining a written order in this regard. Otherwise, responsibility will be fixed on the concerned public works department as well as other concerned officials.
3. Expenditure to be incurred for the above work under "Demand No. H-8, 4059, Capital Expenditure on Public Works-01, Office Buildings-051, Construction- Program (03) Grant (Centrally Awarded Scheme- State Share), (03) (01) Large Constructions (Programme), 53-Major Constructions (4059 0672) and (21) Grant (Centrally Awarded Scheme-Central Share) (21) (01) Major Constructions (Programme), 53-Major Constructions (4059 1222)" should come But the work should not be started without provision in the budget.
4. These orders are vide Public Works Department, Informal Reference No.72/2022/ Ima-2, dated 22nd April, 2022, Planning Department, Informal Reference No.200/1443, dated 7th June, 2022 and As per the approval given by the high power Committee in the meeting held on August 05, 2022 under the Chairmanship of the Hon Chief Secretary and Finance Department, Government

Resolution , no. ViAPra -2013/Pra.kra.30/13/Regulations, Part-2 dated 17th April, 2015 in Annexure to Financial Powers Rules Manual, 1978 Part I, Sub-Division-5 , Serial No. 1, Maharashtra Public Works Rules Manual Paragraph No. 134 are being issued with the approval of the competent authority concerned under the powers conferred on the Administrative Department.

5. The said government Resolution has been made available on the website www.maharashtra.gov.in of the Government of Maharashtra and its computer number is 202211181153354312. This order is being authenticated with digital signature.

By order and in the name of the Governor of Maharashtra,

XXX
NITIN V JIWANE
Legal Adviser-cum-Secretary,
Government of Maharashtra.

Copy to,

- 1) Hon. Chairman, Legislative Council, Maharashtra Legislature Secretariat, Mumbai. 1
- 2) Hon. Chairman, Legislative Assembly, Maharashtra Legislature Secretariat, Mumbai.
- 3) Hon. Manager B (W) Branch, Hon. High Court, Appellate Branch, Mumbai, 4
- 4) Hon. General Manager, Hon. High Court, Bombay,
- 5) Hon. Principal District and Sessions Judge, Pune
- 6) Accountant General (Accounts and Permissibility)/(Audit) Maharashtra-1/2, Mumbai and Nagpur
- 7) Chief Engineer, Public Works Regional Department, Pune.
- 8) Superintending Engineer, Public Works Circle, Pune
- 9) Executive Engineer, Public Works (Building) Department, Pune (with original budget and plans)
- 10) Deputy Engineer, Public Works Sub Division No.4, Pimpri-Chinchwad, Pune
- 11) Public Works Department (IMA-2), Mantralaya, Mumbai-400 032,
- 12) Department of Finance/Expenditure-5, Mantralaya, Mumbai-400 032,
- 13) Department of Procurement-1443, Mantralaya, Mumbai-400 032,

Technical sanction order

Subject: Construction of court complex (ground floor + 4 floors) (26 courts) building at Moshi, Pimpri Chinchwad, district Pune. {Actual proposed lower ground floor + ground floor + 5 floors}

Reference:

- 1) Gr no. Bdg/2016/pr.no.133/building-2,dated 08/07/2016
- 2) Gr no. Bdg/2017/pr.no.60/building-2, dated 07/07/2017
- 3) Department of law and judiciary, government of Maharashtra, ministry, government of mumbai decision no. Ccb-1122 / prakra 76 / ka-13 / dated 18.11.2022 (administrative approval amount rs. 105.77 crores)
- 4) Office letter of superintendent Engineer. circle, Pune no. Ja.kra.prasha/building/4222/2023 dated-20/06/2023.(received date 26/06/2023 resubmitted dated 04/07/2023)

Account head: "Demand no. H-8, 4059, capital expenditure on public works-01, office buildings-051, construction- program (03) grant (centrally awarded scheme- state share), (03) (01) large constructions (programme), 53-major constructions (4059 0672) and (21) grant (centrally awarded scheme-central share) (21) (01) major constructions (programme), 53-major constructions (4059 1222)"

- 1) Administrative Approval has been received for a cost of rs.105.77 crores under reference letter-3 above.
- 2) Detailed Estimate is submitted for technical approval as per reference letter 4 above.

P. W. Regulations appendix 42 a.no. 13 as per the authority conferred on the chief engineer and as amended by the public works department, government of Maharashtra vide financial authority no.v.a.s.2015/p.no.218 dated 16/12/2015 for the work in question subject to compliance with the following points. As per the rate in the year 2022-23 rs. 89,71,22,329 /- (rupees eighty-nine crore seventy one lakh twenty two thousand three hundred twenty nine only) technical approval is being granted to the estimate. (including internal water supply, the rate of construction for civil work is rs.23,000/- per sq.m. And the total rate is rs.24,000/- per sq.m., taking into account the provision in the administrative approval for internal electrification.)

Scope of work: construction of court complex (ground floor + 4 floors) (26 courts) building at Moshi, Pimpri Chinchwad, district Pune. {actual proposed lower ground floor + ground floor + 5 floors}

3) various aspects regarding the said technical approval are mentioned below.

3.1) permits, concepts, conditions of administrative approval etc. :-

A) before starting the said work, the tender process should be taken up after ensuring that the land required for the construction is in possession of the consumer department. (the concerned executive engineer should be careful that no question of ownership of the land or any complication related to it arises.

B) before starting the said work no objection certificate from all concerned local authorities should be obtained and permissions should be ensured.

E) the depth and level of the foundation of the building should be approved by the competent authority. The holding capacity of the soil should be re-checked before starting the work.

F) the construction of said court project was done by private architect m/s. Landmark design group, Pune has been appointed as all-inclusive project management consultant and executive engineer, P.W. work order has been given vide building department Pune's letter ja.no.lekha/tender/898/year 2023 dated 26/04/2023. The project maps and plans have been prepared by landmark design group, Pune. The signatures of the concerned superintending engineer and consumer department have been taken on the said layout. The signatures of the deputy chief architect, Pune have been taken on the said maps and plans. While actually working as per approved maps and plans, work should be done subject to the conditions mentioned.

G) construction of judicial complex (ground floor + 4 floors) (26 court hall) building (actually proposed lower ground floor + ground floor + 5 floor) at Moshi, Pimpri Chinchwad district Pune as mentioned in the general description for the proposed work. Under landmark design group, Pune Mr. Upendra Purandare, structural consultant has prepared RCC drawing of the building as per geotechnical investigation and the said RCC drawing has been submitted to shri Rajendra Kulkarni for approval as per the letter dated 13/06/2023 from the executive engineer public works building department Pune for proof checking, taking measurements accordingly. Before actual work started the detailed RCC drawing should be approved by the competent level and accordingly the actual work should be done subject to the mentioned conditions.

B) the necessary permission / no objection certificate for the said work should be provided and the work should actually be started, for this it will be the responsibility of the executive engineer concerned.

E) also, the budgeted amount has been calculated assuming that the measurements, dimensions and rates proposed in the budget have been checked in the divisional office and circle office. Therefore, the entire responsibility of the executive director and circle office will remain.

E) the conditions of the administrative approval order for the work should be fulfilled.

C) if there are trees on the site where construction is proposed, it should be ensured that permission to cut them is obtained before issuing the work order .

U) existing electricity lines, water lines, telephone cables, gas pipe lines etc. In the proposed construction. If the channels are going, the owners should be contacted to inform them about making alternative arrangements and the executive engineer should ensure that there will be no difficulty in starting the construction by making alternative arrangements before giving the order to start the work.

3.2) regarding green building concept :-
 A) action should be taken as per the relevant government decision dated 8.7.2016.

3.3) regarding the various facilities to be provided in the building for the disabled. As per the relevant orders of the hon. High court, provision has been made in the budget for the necessary items in accordance with the instructions issued by the government. The executive engineer should submit a certificate in this regard.

4) if the cost of the project is less or more than the administrative approval amount.

4.1) if the price of tender approval is lower than the administrative approval price, this price along with other items within the scope of AA (electrification, internal roads, courtyard walls, furniture and other items) will be taken as the financial limit of AA if the said cost is less than 10 percent, the concerned administrative department should submit the revised budget to the concerned executive engineer for getting the revised administrative approval for that lower cost.

4.2) if the cost of technical approval is more than the cost of administrative approval for the physical scope of administrative approval itself, P.W rule para no. As per 304(5), 312 and 313, the superintending engineer should ensure that additional funds are made available if required.

5) as per P.W.D. government resolution dated 7/7/2017 if sufficient funds are available, the work order should be issued within 2 months from the date of technical approval order.

6) regarding funds required for the project:-

6.1) the superintending engineer should report the following details to the government regarding timely provision of necessary funds by the consumer department.

As per administrative approval, the cost of the project		Rs. 105.77 crores		
Duration of work		24 months		
Year wise duration of the project year	Year (available months)	First year (8 months) Year-2023-24	Second (12 months) Year-2024-25	Second (4 months) Year-2025-26
	Percentage of total duration	30 %	50 %	20%
Year wise fund requirement		Rs.32.00crores	Rs.53.00 crore	Rs.20.77crores

6.2) after the superintending engineer makes a demand as per the above cash flow, the executive engineer should follow up with the local authority of user affairs regarding the required funds. The superintending engineer should advise the user department that if the user department does not provide funds within the schedule as per the demand, the cost and duration of the work will increase and extension of time will be in order accordingly.

6.3) if funds are available as per the demand, the responsibility of completing the work with quality is the responsibility of the public works department, so the superintending engineer/executive engineer should ensure that additional funds and time are not required.

7) planned completion of external water supply along with electrification of the building during construction work itself.

7.1) regarding electrification:

(a) according to the contract for the construction work of the said building, up to the date of completion of the construction work reference letter no. According to the government decision approved under 2, the concerned AA (electricity) should take care to complete the work of electrification as well. At present, the matters of electrification and the approved technical approval of electrification have been taken as per the budget. Currently, as per the administrative approval, provisions for electrification have been taken and 18% GST, 1% labour insurance has been taken on it.

(b) for this purpose, the civil part dt. //since technical approval was given on 2024 dt. //up to 2024 (i.e. in 1 month) budget for electrification matters to be given in one month by the competent officer of electricity department. Accordingly, draft tender forms, tender process, contract determination etc. The superintending engineer (electrical) should complete the electrification work by taking action and coordinating with the civil engineers from time to time till the date of completion of the civil part.

7.2) regarding furniture - in the proposed budget, the provision for furniture work of the subject building has been taken as per administrative approval.

7.3) regarding external water supply :- presented construction of court complex (ground floor + 4 floors) (26 courts) building at Moshi, Pimpri Chinchwad, district Pune. {actual proposed lower ground floor + ground floor + 5 floors} regarding the availability of water supply for this building (for the effect of water consumption in the said building) should be confirmed by knowing the facts, and the above matters should be checked and actually worked, therefore it will be the responsibility of the sub-divisional engineer concerned.

7.4) if the expected water supply is not possible, a detailed budget should be prepared as per the distant source from which the expected quantity of water is available. If the provision of these costs/items is not included in the received budget or if it is insufficient, the requirement of the said purpose and the related budget should be submitted by the superintending engineer to the government for approval before issuing the commencement order for the construction work.

- 8) no change shall be made in the scope of technical approval without the approval of chief engineer.
- 9) the following is a comparative table regarding the scope of administrative approval and technical approval.

Name of work:- construction of court complex (ground floor + 4 floors) (26 court halls) at Moshi, Pimpri Chinchwad.				
Administrative approval and technical sanction comparison				
Sr. No.	Particulars	Provision as per estimate proposed for aa SSR 2021-22 amount in Rs	Provision as per estimate prepared for TS SSR 2022-23 amount inRs	Remark
	Floor wise details	G+4	LG + G + 5	Additional lower ground floor and fifth floor proposed for TSas per user dept letter
	Area in sqm	24,182.05	28,802.05	As per user dept instruction 4620 sq.m excess area
A	Civil work portion (a) building proper (built up area - sq.m) admin building			
	Administrative building g+4 floor	62,87,46,560.00	66,09,69,777.19	Actual as per sub estimate 1 - main court building
	Total of a	62,87,46,560.00	66,09,69,777.19	
	B) rain/roof water harvesting	25,00,000.00		Included in sub estimate 1 - main court building
	D) furniture	8,46,35,000.00	8,46,54,950.17	Actual as per sub estimate 3 - furniture
		8,71,35,000.00	8,46,54,950.17	
2	Water supply & sanitary works	3,14,37,328.00	-	Included in sub estimate 1 - main court building
3	Electrification			
	Electrification- internal	3,14,37,328.00	3,14,37,328.00	
	Electrification- external	3,77,24,794.00	3,77,24,794.00	As per aa
	Fire fighting arrangements etc.	50,00,000.00	50,00,000.00	As per aa

		7,41,62,122.00	7,41,62,122.00	
	Sub total of a	82,14,81,010.00	81,97,86,849.36	
	Testing of material		9,90,355.00	As actual
	Royalty		4,76,380.00	As actual
B	Miscellaneous items			
	Compound wall & gate (rmt)	20,32,000.00		Not included in estimate
	Internal roads (rmt)	25,00,000.00	1,31,81,697.20	Actual as per sub estimate 2 - internal concrete road
	Parking	10,00,000.00		Included in sub estimate 1 - main court building
	Retaining wall	25,00,000.00		Included in sub estimate 1 - main court building
	Land scaping	5,00,000.00		Not included in estimate
	Total of b	85,32,000.00	1,31,81,697.20	
	Sub total a+b	83,00,13,010.00	83,29,68,546.56	
C	Optional items			
1	Underground water tank for r/w harvesting (cu.m)	20,00,000.00	-	Included in sub estimate 1 - main court building
2	Water systema and pump house, borewell	10,00,000.00		Included in sub estimate 1 - main court building
3	Air conditioning	50,00,000.00	50,00,000.00	As per aa
4	Lift	2,50,00,000.00	2,50,00,000.00	As per aa
5	Cctv	10,00,000.00	10,00,000.00	As per aa
5	Av room, pump, generator, area lighting	20,00,000.00	20,00,000.00	As per aa
	Total of c	3,60,00,000.00	3,30,00,000.00	
	Project cost p = a+b+c	86,60,13,010.00	86,59,68,546.56	
D	Provisions			
	Contingencies	2,51,49,862.00	2,64,38,791.00	As actual
	Consultancy charges	1,29,90,195.00	1,10,36,470.00	As actual
	Gst (on civil work portion+vqcc+royalty)	10,39,21,561.00	13,68,49,169.00	As actual
	Gst (on electrification portion)		1,92,89,182.00	As actual
	Labour insurance(civil work portion+vqcc+royalty)	43,30,065.00	76,02,732.00	As actual

	Labour insurance (on electrification portion)		10,71,622.00	As actual
	Price escalation (5% on civil work portion)	4,33,00,650.00	3,79,40,321.00	As actual
	Price escalation (5% on electrification work portion)		53,58,106.00	As actual
	Corporation charges	20,00,000.00	20,00,000.00	
	Total of e	19,16,92,333.00	24,75,86,393.00	
	Credit for hard rock		-3,47,651.00	
	Total of a+b+c+d+e	1,05,77,05,344.00	1,11,46,74,024.00	

Administrative approval amount for subject work is Rs. 105.77 crores. According to the above comparative table regarding the scope of administrative approval and technical approval as per the state schedule 2022-23, 18% GST, 3% contingency, 1% labour insurance, 5% price escalation etc. To complete all works as per scope of the administrative approval order. Taking into consideration the total cost comes to rs.111.46 crores. The said price is 5.39% more than the administrative approval. At present internal roads, essential furniture, RWH, STP etc. All is in the provision of matters.

Also, according to the administrative approval of the work in the subject, provisions for electrification have been taken and 18% GST, 1% labour insurance and 5% price escalation have been taken.

Technical approval amount	
Sub estimate 1 – main administrative building	66,09,69,777.19
Sub estimate 2 – internal concrete road	1,31,81,697.20
Sub estimate 3- furniture	8,46,54,950.17
Total civil work portion	75,88,06,425.00
Vqcc charges	9,90,355.00
Royalty charges	4,76,380.00
Total (civil work portion +VQCC +royalty)	76,02,73,160.00
18% GST (on civil work portion +VQCC +royalty)	13,68,49,169.00
Total TS amount	89,71,22,329.00

District Schedule Rates– the budget for technical approval is based on the rates in the state DSR year 2022-23. Also, the technical approval order states that the executive engineer will be fully responsible for the actual work to be done as per the schedule approved by the superintending engineer.

10) Expenditure on this work - “Demand no. H-8, 4059, capital expenditure on public works-01, office buildings-051, construction- program (03) grant (centrally awarded scheme- state share), (03) (01) large constructions (programme), 53-major constructions (4059 0672) and

(21) grant (centrally awarded scheme-central share) (21) (01) major constructions (programme), 53-major constructions (4059 1222" should be made under this head.

The necessary permission / no objection certificate for the said work should be provided and the work should actually be started. It will be the responsibility of the executive engineer concerned to provide the necessary permission/no objection certificate for the said work and actually start the work. Also, the measurements and dimensions of the said should be checked and the actual work should be carried out, therefore, it will be the responsibility of the sub-divisional engineer concerned. Tender process should not be done without actual possession of the site.

Terms and conditions:

- 1) As the roof of the said building is a concrete slab, the condition of taking 1:100 slope for the slab has been mentioned in the technical approval order.
- 2) Regarding rain water pipe, 160 mm diameter and as per requirement more than 160 mm diameter pipe (preferred 250 mm) should be used and the condition regarding working accordingly while actually working is mentioned in the technical approval order.
- 3) According to the instructions given on the roof of the said building, provision has been made for raising the concrete column for the solar roof top and installing the solar roof panel on it.
- 4) Government circular dated the above maps and plans. By 31.05.2023 the actual work should be done only as signed by hon'ble deputy chief architect, Pune.
- 5) Structural design should be approved by competent level before actual work.
- 6) The tender process should be carried out only as per approved rates outside the schedule.
- 7) The said credited matter should be recorded in the tender process and further action should be taken.
- 8) In the administrative approval, the amount of municipal charges is 20 lakhs. This should be verified before the actual work is done.
- 9) According to the administrative approval order, the construction is established as ground floor + 4 floors. However, according to the demand letter dated 09/06/2023 from user department means the district and sessions court, Pune, lower ground floor + ground floor +5 floors have been established in the budget for technical approval, the tender process should be done only with the consent of the user department, and the executive engineer will be fully responsible for this. .

XXX

(Atul Chavan)

Chief Engineer,

Public Works Regional Department, Pune

Copy to,

1. Chief Engineer, Public Works (Electrical) Department, Mumbai. for further action along with a copy of the technical approved plans and estimates.
2. Superintending Engineer, Public Works Circle, Pune for further action along with a copy of the approved Plans and estimates.
3. Superintending Engineer, Public Works Electrical Circle, Pune for information and further action.

2/- According to the construction contract of the said building, the electrification work should be planned to be complete by the date of completion of the construction work and care should be taken to complete the work.

4. Executive Engineer, Public Works (Building) Department, Pune for further action.
5. Executive Engineer, Public Works (Electrical) Department, Pune for further action.

Minutes of 272nd Day 2 (Part A) meeting of SEIAA held on 14th December, 2023

Item no. 09

Proposal No.:- SIA/MH/INFRA2/441190/2023

Type of Project: EC


Subject- Environmental Clearance for Proposed Court complex Project at Sector 14, Moshi, Pimpri Chinchwad, Taluka-Haveli, Pune by Executive Engineer, Public Works (Building) Division on behalf of M/s. Principal District Judge, Pune

Project Details-

It is noted that, the PP has submitted the application for prior Environment Clearance for Court Complex project with total plot area of 65,700 Sq.mt, FSI area of 24,334.30Sq.mt, Non FSI area of 6169.68 Sq.mt and total BUA of 30,504.00 Sq.mt.

Brief information of the proposal is as below:

1	Proposal Number	PARIVESH Proposal No.: SIA/MH/INFRA2/441190/2023		
2	Name of Project	Proposed Court Complex project by Executive Engineer, Public Works (Building) Division on behalf of Principal District Judge, Pune		
3	Project category	B Category, 8(a)		
4	Type of Institution	Government		
5	Project Proponent	<ul style="list-style-type: none"> Name: Public Works (Building) Division Address: Public Works (Building) Division, Date Bungalow, Government Milk Scheme Premises, Khadki Pune - 411003. Email ID: buildingpune.ee@mahapwd.gov.in 		
6	Name of Consultant	Shrikrishna Environment Consultants Pvt. Ltd. NABET Accreditation No.: NABET/EIA/2124/IA 0089 <ul style="list-style-type: none"> Validity: 04/11/2024 		
7	Applied for	New Greenfield Project		
8	Details of Previous EC	NA		
9	Location of the project	Sector no. 14, Moshi, Pimpri Chinchwad, Taluka-Haveli, Pune		
10	Latitude and Longitude	18° 39' 55.11" N, 73° 49' 44.92" E		
11	Total Plot Area	65,700 Sq.M.		
12	Deductions	14,500 Sq.M.		
13	Net Plot Area	51,200 Sq.M.		
14	Proposed FSI area	24,334.30 Sq.M.		
15	Proposed Non FSI area	6169.68 Sq.M.		
16	Proposed Total Built up Area	30,504.00 Sq.M.		
17	Total Built up area approved by Planning Authority	In Process		
18	Ground Coverage	--		
19	Total Project Cost	Rs. 219.67 Cr.		
20	CER as per MoEF & CC circular dated 01/05/2018	CER Shall be Implemented as a part of EMP as recommended by SEAC/SEIAA as mentioned in OM F. No. 22-65/2017-IA.III dated 30 September, 2020 and OM file No. 22-65/2017-IA.III dated 25/02/2021.		
21	Details of Building Configuration	Building Name	Configuration	Height
		Court Complex	LG/B+G+5 Fl.	26.25 m
22	Total number of tenements	Expected Users: 1630 Nos.		
23	Water Budget	Proposed water budget		
		Particular	Dry Season	Wet Season
		Fresh Water	40.70 KLD	40.70 KLD
		Recycled (Flushing)	32.56 KLD	32.56 KLD
		Recycled (Landscape)	24.40 KLD	0 KLD


Member Secretary


Chairman

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		Total	97.66 KLD	73.26 KLD
		Waste water generation	65.93 KLD	65.93 KLD
24	Water Storage Capacity for Fire Fighting/ UGT	UGT proposed: Details as follows		
		<ul style="list-style-type: none"> • Domestic UG tank Capacity: 62 Cu. M. • Fire UG tank Capacity: 150 Cu. M. 		
25	Source of Water	Pimpri Chinchwad Municipal Corporation (PCMC) STP treated water will be reused for flushing & landscape purpose.		
26	Rainwater Harvesting (RWH)	<ul style="list-style-type: none"> • Level of Ground Water Table: Pre-Monsoon: 14m to 16m BGL Post Monsoon: 12m to 14m BGL • Size & No. of RWH tanks and Quantity: NA • Quantity and size of recharge pits: 14 nos. of recharge pits proposed. UGT: <ul style="list-style-type: none"> • Domestic UG tank Capacity: 62 Cu. M. • Fire UG tank Capacity: 150 Cu. M. 		
27	Sewage and Wastewater	<ul style="list-style-type: none"> • Sewage Generation: 65.93 KLD • Proposed STP Capacity: 70 KLD Capacity • STP Technology: MBBR 		
28	Solid waste management during construction phase			
	Type	Quantity	Treatment/ disposal	
	Dry waste	Negligible	Collect & disposed through authorized agency.	
	Wet waste	Negligible	Provision of composting	
	Construction waste	Top Soil & Debris	Top soil will be reused for landscape purpose within project site. Excavated debris will be will be reused for backfilling, levelling & plinth filling purpose.	
29	Solid waste management during operation phase			
	Type	Quantity	Treatment/ disposal	
	Dry waste	244.5 Kg/day	Will be collected & disposed by Authorized Organization	
	Wet waste	163 Kg/day	Treated in OWC and used as manure in landscape	
	Hazardous waste	--	NA	
	BMW	--	NA	
	E-waste	6.70 Kg/day	Will be collect & disposed by Authorized Organization	
	STP Sludge	9.88 Kg/day	Used as manure in landscape	
30	Green Belt Development	<ul style="list-style-type: none"> • Total RG Area: 11,200 Sq.M. • Existing trees on Plot: 56 nos. • Number of trees to be plant: 826 Nos. • Number of trees to be cut: 0 • Number of trees to be transplant: 0 		
31	Power Requirement	<ul style="list-style-type: none"> • Source of power supply: MSEDCL • During Construction Phase (Demand Load): 75 kW • During Operation Phase (Connected Load): 920.7 kW • During Operation Phase (Demand Load): 720 kW • Transformer: 1 x 800 kVA capacity • DG Set: 1 x 500 kVA and 1 x 250 kVA capacity • Fuel Used: Diesel 		
32	Details of Energy Saving	Total Energy Saving: 25.03 % through proposed use of Solar Energy and Energy saving measures.		


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33	Environment Management Plan during Construction phase		Sr. No.	Parameter	Capital Cost (Rs. In Lakh)	
			1	Personnel Protective Equipment	1.45	
			2	Site Sanitation Facility	2.66	
			3	Water provision	9.40	
			4	Solid waste management	1.80	
			5	Health Check up	0.80	
			6	Awareness to workers or training	1.60	
			7	Environmental Monitoring	4.56	
			8	Disaster Management	7.36	
				TOTAL	26.35	
34	Environment Management Plan Operation phase					
	Sr. No.	Component	Details	Capital (Rs. Lakh)	O &M Cost (Rs. Lakh)	
	1	Storm water	NA	--	--	
	2	Sewage Treatment Plant	STP of 70 KLD Capacity	13.00	5.23	
	3	Water treatment	--	--	--	
	4	RWH	14 Nos of Recharge Pits	28.00	1.20	
	5	Swimming Pool	--	--	--	
	6	Solid waste management	OWC	9.25	1.57	
	7	Hazardous waste	NA	--	--	
	8	E-waste	Collection & Disposal with authorized agency	--	--	
	9	Green Belt Development	826 No of Trees	164.97	2.19	
	10	Energy Saving	25.03 % Energy saving	30	1.50	
	11	Environment Monitoring	Air, Water, Noise, Soil, STP, DG set, Compost Monitoring	--	5.0	
	12	Disaster Management	--	40.55	2.59	
	TOTAL		285.77	19.28		
35	Traffic Management		Type	Required as per DCR	Actual Provided	Area per Parking
			4-Wheeler	243 No.	254 No.	12.5 Sq.M.
			2-Wheeler	1460 No.	1526 No.	--
36	Details of Court Cases/ litigations w.r.t. the project and project location if any				NA	

SEAC Deliberation -

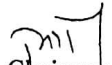
PP stated that, the proposed Court Complex Project is a fresh EC project in Moshi, Pimpri Chinchwad, Taluka-Haveli, District-Pune. PP informed that; the mandatory RG is on ground. PP further stated that, the project comprises Court Complex with building configuration LG/B+G+5 Floors.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

1. PP to submit the Copy of IoD.


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Minutes of 272nd Day 2 (Part A) meeting of SEIAA held on 14th December, 2023

2. PP to ensure that, the entry should be 9 m wide.
3. PP to submit the garden NoC.
4. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
5. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

Deliberation in SEIAA-

Proposal is a new construction project. Proposal is recommended by SEAC-3 in its 179th meeting for grant of Environment Clearance for total plot area of 65,700 Sq.mt, FSI area of 24,334.30 Sq.mt, Non FSI area of 6169.68 Sq.mt and total BUA of 30,504.00 Sq.mt.

During the meeting, SEIAA asked PP regarding the provision of RG. PP submitted that, RG is not applicable to their project as their plot is part of larger layout of PCNTDA for which RG has been already provided. SEIAA noted the same and asked PP to submit area undertaking to that effect. PP submitted the same dated 12.12.2023.

SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated 12.12.2023.


SEIAA after deliberation decided to grant EC for-FSI-24,334.30 m², Non FSI-6169.68 m², total BUA-30,504.00 m². (Plan approval No-BP/EC/Moshi/PCNDTA/01/2023, dated-25.09.2023)


SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP submitted that, RG is not applicable to their project as their plot is part of larger layout of PCNTDA for which RG has been already provided. Local planning authority to ensure the validity of the same.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
5. SEIAA after deliberation decided to grant EC for-FSI-24,334.30 m², Non FSI-6169.68 m², total BUA-30,504.00 m². (Plan approval No-BP/EC/Moshi/PCNDTA/01/2023, dated-25.09.2023)

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.


Member Secretary


Chairman

प्रशासकीय मान्यता

मोशी पिंपरी चिंचवड, जिल्हा पुणे येथे
न्यायालय संकुल (तळ मजला + ४ मजले)
(२६ कोर्ट हॉल) बांधण्याबाबत.

महाराष्ट्र शासन

विधि व न्याय विभाग

शासन निर्णय क्र. सीसीबी-११२२/प्र.क्र.७६/का-१३

मादाम कामाम मार्ग, हुतात्मा राजगुरु चौक,

मंत्रालय, मुंबई ४०० ०३२.

दिनांक : १८ नोव्हेंबर, २०२२

पहा :-

प्रबंधक (निरिक्षणे-२), उच्च न्यायालय, अपिल शाखा, मुंबई यांचे क्र.बी(डब्ल्यू) ६०४८/ १९९६ (३५)/ ७९६/
११०९२, दिनांक ३० मार्च, २०२२.

प्रस्तावना :-

मोशी पिंपरी चिंचवड, जिल्हा पुणे येथे न्यायालय संकुल (तळ मजला + ४ मजले) (२६ कोर्ट हॉल) बांधण्याबाबतचा प्रस्ताव मा. उच्च न्यायालय, मुंबई यांचेकडून उपरोक्त संदर्भाधीन पत्रान्वये शासनास सादर करण्यात आलेला आहे. सदरहू प्रस्तावास प्रशासकीय मान्यता देण्याची बाब शासनाच्या विचाराधीन होती.

शासन निर्णय :-

मोशी पिंपरी चिंचवड, जिल्हा पुणे येथे न्यायालय संकुल (तळ मजला + ४ मजले) (२६ कोर्ट हॉल) बांधकामासाठी रु.१०५.७७ कोटी (रु.एकशे पाच कोटी सत्त्याहत्तर लक्ष फक्त) इतक्या अंदाजित खर्चाच्या कामास (खाली नमूद केलेल्या विगळवारीनुसार) या शासन निर्णयाद्वारे प्रशासकीय मान्यता देण्यात येत आहे.

अ.क्र.	तपशील	प्रशासकीय मान्यता रुपयात
अ)	आवश्यक बाबी	
१.	मूळ इमारत बांधकाम	६२,८७,४६,५६०/-
२.	रेन रुफ वॉटर हार्वेस्टिंग	२५,००,०००/-
३.	फर्निचर	८,४६,३५,०००/-
४.	पाणी पुरवठा व स्वच्छता	३,१४,३७,३२८/-
५.	अंतर्गत विद्युतिकरण	३,१४,३७,३२८/-
६.	बाह्य विद्युतिकरण	३,७७,२४,७९४/-
७.	अग्नीशमन यंत्रणा	५०,००,०००/-
ब)	संकिर्ण बाबी	
८.	संरक्षक भित आणि गेट	२०,३२,०००/-
९.	अंतर्गत रस्ते	२५,००,०००/-
१०.	वाहनतळ	१०,००,०००/-
११.	लॅण्ड स्केपींग	५,००,०००/-
१२.	रिटेनिंग वॉल	२५,००,०००/-
क)	वैकल्पिक बाबी	
१३.	जमीनीखालील पाण्याची टाकी	२०,००,०००/-
१४.	मुख्य पाणीसाठा आणि पंप हाऊस व बोअरवेल	१०,००,०००/-

शासन निर्णय क्रमांक: सीसीबी-११२२/प्र.क्र.७६/का-१३

१५.	वातानुकूलित यंत्रणा	५०,००,०००/-
१६.	उद्वाहन	२,५०,००,०००/-
१७.	ए बी रुम, पंप जनरेटर, एरिया लाईटींग	२०,००,०००/-
१८.	सी. सी. टी. व्ही. सिस्टीम	१०,००,०००/-
ड)	इतर तरतूदी	
१९.	आकस्मिक खर्च (४%)	२,५१,४९,८६२/-
२०.	वस्तु नि सेवा कर (१२%)	१०,३९,२१,५६१/-
२१.	भाववाढ (५%)	४,३३,००,६५०/-
२२.	कामगार वीमा (०.५%)	४३,३०,०६५/-
२३.	कन्सलटंसी चार्जेस	१,२९,९०,१९५/-
२४.	महानगर पालिका चार्जेस	२०,००,०००/-
	एकूण	१,०५,७७,०५,३४४/-
	म्हणजेच एकूण	१०५.७७ कोटी

२. ही प्रशासकीय मान्यता खालील अटीच्या अधीन राहून देण्यात येत आहे :-

- १) बांधकाम सुरु करण्यापूर्वी नमुना नकाशा, मांडणी नकाशा तसेच विस्तृत नकाशास वास्तुविशारदांकडून मंजूरी घेवूनच सुरु करावे.
- २) सदरचे अंदाजपत्रक हे ढोबळ नमुना अंदाजपत्रक असल्याने, या कामाच्या सविस्तर अंदाजपत्रकांना तांत्रिकदृष्ट्या मान्यता देत असताना मा. प्रमुख जिल्हा व सत्र न्यायाधिश, पुणे यांच्या सहमतीने तरतूदी अंतीम करण्यात याव्यात.
- ३) नियोजित जागा उपभोक्ता विभागाच्या ताब्यात असल्याचे प्रमाणपत्र प्राप्त करुन सदर कामाच्या निविदा सूचना प्रसिध्द करण्यात याव्यात.
- ४) सदर कामाची निविदा काढताना प्रत्येक कामाची स्वतंत्रपणे निविदा न काढता नमूद सर्व कामांसाठी एकत्र एकच निविदा काढण्यात यावी.
- ५) काम सुरु करण्यापूर्वी सर्व संबंधित स्थानिक संस्था / प्राधिकरणे यांची मान्यता घेण्यात यावी.
- ६) प्रत्यक्ष काम करतेवेळी पर्यावरण विभाग, शासन निर्णय, क्र.इएनव्ही-२०१३/ प्र.क्र.१७७/ तां.क.१, दिनांक १० जानेवारी, २०१४ मध्ये उल्लेख करण्याता आलेल्या मार्गदर्शक तत्वांनुसार कार्यवाही करण्यात यावी.
- ७) सार्वजनिक बांधकाम विभागाच्या शासन निर्णय, क्र. बीडीजी २०१७/प्र.क्र.६०/इमारती-२, दिनांक ७ जुलै, २०१७ अन्वये कार्यवाही करण्यात यावी.
- ८) सदर कामाकरिता सुधारित प्रशासकीय मान्यतेची आवश्यकता लागणार नाही, या दृष्टीने विशेष दक्षता घेण्यात यावी.
- ९) अंदाजपत्रकीय कामात बदल होणार नाही याची दक्षता घ्यावी.
- १०) सार्वजनिक बांधकाम विभागातील अभियंत्यांनी तोंडी दिलेल्या सूचनांच्या आधारावर कामाच्या व्याप्तीत बदल किंवा नवीन कामे समाविष्ट करू नये.
- ११) नवीन कामांचा समावेश करावयाचा झाल्यास किंवा व्याप्तीत बदल करावयाचा झाल्यास, याबाबत लेखी आदेश प्राप्त करुन विहित मुदतीत व पध्दतीने सदर कामांना मंजूरी घेण्याची कार्यवाही करावी. अन्यथा संबंधित सार्वजनिक बांधकाम विभागातील तसेच अन्य संबंधित अधिकार्यांवर जबाबदारी निश्चित करण्यात येईल.

३. या प्रित्यर्थ होणारा खर्च उपरोक्त कामासाठी "मागणी क्र. एच-८, ४०५९, सार्वजनिक बांधकामावरील भांडवली खर्च-०१, कार्यालयीन इमारती-०५१, बांधकाम-कार्यक्रमांतर्गत-(०३) न्यायदान (केंद्रपुरस्कृत योजना-राज्य हिस्सा), (०३)(०१) मोठी बांधकामे (कार्यक्रम), ५३- मोठी बांधकामे (४०५९ ०६७२) व (२१) न्यायदान (केंद्रपुरस्कृत योजना-केंद्र हिस्सा) (२१)(०१) मोठी बांधकामे (कार्यक्रम), ५३- मोठी बांधकामे (४०५९ १२२२)" या लेखाशिर्षाखाली खर्ची टाकण्यात यावा. मात्र अर्थसंकल्पात तरतूद केल्याशिवाय कामास सुरुवात करण्यात येऊ नये.

४. हे आदेश सार्वजनिक बांधकाम विभाग, अनौपचारिक संदर्भ क्र.७२/२०२२/ इमा-२, दिनांक २२ एप्रिल, २०२२, नियोजन विभाग, अनौपचारिक संदर्भ क्र.२००/१४४३, दिनांक ७ जून, २०२२ आणि मा. मुख्य सचिव यांच्या अध्यक्षतेखाली उच्चाधिकार सचिव समितीच्या दिनांक ०५ ऑगस्ट, २०२२ रोजी झालेल्या बैठकीत समितीने दिलेल्या मान्यतेनुसार आणि वित्त विभाग, शासन निर्णय, क्र. विअप्र-२०१३/प्र.क्र.३०/१३/विनियम, भाग-२ दिनांक १७ एप्रिल, २०१५ सोबतच्या परिशिष्टातील वित्तीय अधिकार नियम पुस्तिका, १९७८ भाग पहिला, उपविभाग-पाच, अनुक्रमांक १, महाराष्ट्र सार्वजनिक बांधकाम नियम पुस्तिकेतील परिच्छेद क्र. १३४ अनुसार प्रशासकीय विभागास प्रदान केलेल्या अधिकारान्वये संबंधित सक्षम प्राधिकार्यांच्या मान्यतेने निर्गमित करण्यात येत आहेत.

५. सदर शासन निर्णय, महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संगणक सांकेतांक २०२२१११८११५३३५४३१२ असा आहे. हा आदेश डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नांवाने,

NITIN V JIWANE

(नितिन वि. जिवने)

विधि सल्लागार-नि-सह सचिव, महाराष्ट्र शासन.

प्रति,

- १) मा. सभापती, विधान परिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
- २) मा.अध्यक्ष, विधानसभा, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
- ३) मा. महाप्रबंधक, मा.उच्च न्यायालय, मुंबई,
- ४) मा. प्रबंधक बी (डब्ल्यू) शाखा, मा.उच्च न्यायालय, अपिल शाखा, मुंबई,
- ५) मा. प्रमुख जिल्हा व सत्र न्यायाधिश, पुणे
- ६) महालेखापाल (लेखा व अनुज्ञेयता)/ (लेखापरीक्षा) महाराष्ट्र-एक/दोन, मुंबई व नागपूर,
- ७) मुख्य अभियंता, सार्वजनिक बांधकाम प्रादेशिक विभाग, पुणे.
- ८) अधीक्षक अभियंता, सार्वजनिक बांधकाम मंडळ, पुणे
- ९) कार्यकारी अभियंता, सार्वजनिक बांधकाम (इमारती) विभाग, पुणे (मूळ अंदाजपत्रक व आराखडे यांच्यासह)
- १०) उप अभियंता, सार्वजनिक बांधकाम उपविभाग क्र.४, पिंपरी-चिंचवड, पुणे
- ११) सार्वजनिक बांधकाम विभाग (इमा-२), मंत्रालय, मुंबई-४०० ०३२,
- १२) वित्त विभाग/व्यय-५, मंत्रालय, मुंबई-४०० ०३२,
- १३) नियोजन विभाग-१४४३, मंत्रालय, मुंबई-४०० ०३२,
- १४) महासंचालक, माहिती व जनसंपर्क संचालनालय, मंत्रालय, मुंबई-४०० ०३२,
- १५) कक्ष अधिकारी, का. ११ व १२, विधि व न्याय विभाग, मंत्रालय, मुंबई-४०० ०३२.
- १६) निवड नस्ती/संग्रहार्थ (कार्यासन-१३).

जा.क्र. मुअपु/ का-२/ इमा-१/ ४०६५ /२०२३
दि. ०५.०७.२०२३

तांत्रिक-मंजूरी आदेश

विषय :- मोशी, पिंपरी चिंचवड, जिल्हा पुणे येथे न्यायसंकुल (तळ मजला + ४ मजले) (२६ कोर्ट) इमारत बांधकाम करणे.
{ प्रत्यक्षात प्रस्तावीत - Lower ground floor + तळमजला + ५ मजले }

तांत्रिक मंजूरी नोंदवहीतील क्र.

सन २०२३-२४

संदर्भ :- १. शासन निर्णय क्र.बीडीजी/२०१६/प्र.क्र.१३३/इमारत-२, दिनांक ०८/०७/२०१६
२. शासन निर्णय क्र.बीडीजी/२०१७/प्र.क्र.६०/इमारत-२, दिनांक ०७/०७/२०१७
३. विधी व न्याय विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई शासन निर्णय क्रमांक सीसीबी -११२२ / प्रक्र ७६ / का-१३ / दि.१८.११.२०२२ (प्रशासकीय मान्यता रक्कम रु. १०५.७७ कोटी)
४. अधीक्षक अभियंता, सा.बां.मडळ, पुणे यांचे कार्यालयाचे पत्र जा.क्र.प्रशा / इमारती / ४२२२/२०२३ दि.२०.०६.२०२३ (प्राप्त दि.२६.०६.२०२३ फेरसादर दि.०४.०७.२०२३)

लेखाशीर्ष :- “ मागणी क्र. एच-०८, ४०५९ - सार्वजनिक बांधकामावरील भांडवली खर्च-०१, कार्यालयीन इमारती-०५१, बांधकाम-कार्यक्रमांतर्गत-(०३) न्यायदान (केंद्रपुरस्कृत योजना-राज्य हिस्सा), (०३)(०१) मोठी बांधकामे (कार्यक्रम), ५३- मोठी बांधकामे (४०५९ ०६७२) व (२१) न्यायदान (केंद्रपुरस्कृत योजना-केंद्र हिस्सा), (२१)(०१) मोठी बांधकामे (कार्यक्रम), ५३- मोठी बांधकामे (४०५९ १२२२) ”

- १) वरील संदर्भ पत्र-३ अन्वये रु. १०५.७७ कोटी एवढ्या किंमतीस प्रशासकीय मान्यता प्राप्त झालेली आहे
२) उपरोक्त संदर्भ पत्र ४ अन्वये सविस्तर अंदाजपत्रक तांत्रिक मान्यतेसाठी सादर केले आहे.

सा. बां. नियमावली परिशिष्ट ४२ अ.क्र. १३ अन्वये मुख्य अभियंता यांना प्रदान केलेल्या अधिकारानुसार व सा.बां.विभाग, महाराष्ट्र शासन क्र.वि.अ.सु.२०१५/प्र.क्र.२१८ दि.१६/१२/२०१५ अन्वये सुधारित वित्तीय अधिकारानुसार विषयाधीन कामास खालील मुद्यांच्या अनुपालनाच्या अधीन राहून राज्य दरसुची सन २०२२-२३ मधील दरानुसार रु. ८९,७१,२२,३२९ /- (रुपये एकोणाऐंशी कोटी एकाहत्तर लक्ष बावीस हजार तीनशे एकोणतीस मात्र) किंमतीच्या अंदाजपत्रकास तांत्रिक मंजूरी प्रदान करण्यात येत आहे. (अंतर्गत पाणीपुरवठ्याच्या बाबींसह, स्थापत्य कामाकरिता बांधकामाचा दर रु. २३,०००/- प्रती चौमी असून अंतर्गत विद्युतीकरण करिता प्र.मा. मधील तरतूद लक्षात घेता एकूण दर रु. २४,०००/-प्रती चौमी आहे.)

कामाचा वाव :- मोशी, पिंपरी चिंचवड, जिल्हा पुणे येथे न्यायसंकुल (तळ मजला + ४ मजले) (२६ कोर्ट) इमारत बांधकाम करणे.
{ प्रत्यक्षात प्रस्तावीत - Lower ground floor + तळमजला + ५ मजले }

1

३) सदर तांत्रिक मंजूरी बाबत विविध बाबी खालील प्रमाणे नमूद करण्यात येत आहेत.

३.१) परवानग्या, संकल्पचित्रे, प्रशासकीय मान्यतेतील अटी इ :-

- अ) सदर काम सुरू करण्यापूर्वी त्या बांधकामासाठी लागणारी जमीन उपभोक्ता विभागाचे ताब्यात असल्याबाबत खात्री केल्यानंतर निविदा प्रक्रीया हाती घेण्यात यावी. (जमिनीची मालकी किंवा तत्संबंधी कोणत्याही गुंतागुंतीचा प्रश्न उदभवणार नाही याबाबत संबंधित कार्यकारी अभियंता यांनी दक्ष असावे.
- आ) सदर काम सुरू करण्यापूर्वी सर्व संबंधीत स्थानिक प्राधिकरणांची ना हरकत प्रमाणपत्र घेण्यात यावीत व परवानग्या प्राप्त झाल्याची खात्री करावी.
- इ) इमारतीच्या पायाची खोली व स्तर सक्षम अधिकारी यांचेकडून मंजूर करावा. मातीची धारण क्षमता काम सुरू करण्यापूर्वी पुन्हा तपासावी.
- ई) सदर मोशी, पिंपरी चिंचवड, जिल्हा पुणे येथे न्यायसंकुल (तळ मजला + ४ मजले) (२६ कोर्ट) इमारत {प्रत्यक्षात प्रस्तावीत - Lower ground floor + तळमजला + ५ मजले} बांधकाम करणे करिता सदर इमारती बांधणे प्रकल्पास खाजगी वास्तुशास्त्रज्ञ मे. लँडमार्क डिझाईन ग्रुप, पुणे यांची सर्व समावेशक वास्तू सल्लागार म्हणून नेमणूक करण्यात आली असून कार्यकारी अभियंता, सा. बांध. इमारती विभाग पुणे यांचे पत्र जा.क्र.लेखा/निविदा/८९८/सन २०२३ दि.२६/०४/२०२३ अन्वये कार्यारंभ आदेश देण्यात आलेला आहे. प्रकल्पास मे. लँडमार्क डिझाईन ग्रुप, पुणे यांचेकडून नकाशे व आराखडे तयार करून घेणेत आले आहेत. सदर आराखडे (Layout) वर संबंधित अधीक्षक अभियंता व उपभोक्ता विभाग, यांची स्वाक्षरी घेणेत आली आहे. सदर नकाशे / आराखड्यांवर उपमुख्य वास्तुशास्त्रज्ञ, पुणे यांची स्वाक्षरी घेण्यात आली आहे. सदर मंजूर नकाशे व आराखड्यांनुसार प्रत्यक्षात काम करतांना नमूद अटीचे अधीन राहून काम करण्यात यावे.
- उ) प्रस्तुत कामासाठी सर्वसाधारण वर्णनामध्ये नमूद केल्यानुसार मोशी, पिंपरी चिंचवड, जिल्हा पुणे येथे न्यायसंकुल (तळ मजला + ४ मजले) (२६ कोर्ट) इमारत {प्रत्यक्षात प्रस्तावीत - Lower ground floor + तळमजला + ५ मजले} बांधकाम करणे या इमारतीच्या पायाची धारण क्षमता ठरवून खाजगी वास्तुशास्त्रज्ञ मे. लँडमार्क डिझाईन ग्रुप, पुणे अंतर्गत श्री. उपेंद्र पुरंदरे, आर.सी.सी. सल्लागार यांचेकडून इमारतीचे संकल्प चित्र Geotechnical Investigation नुसार तयार केले असून, सदर संकल्प चित्र प्रुफ चेकिंगकरीता श्री. राजेंद्र कुलकर्णी यांचेकडे कार्यकारी अभियंता, सा.बां.(इमारती) विभाग, पुणे यांनी दि.१३.०६.२०२३ रोजीच्या पत्रान्वये मंजूरी साठी सादर केले आहे, त्या अनुषंगाने मोजमापे घेणेत आलेली आहेत. परंतु प्रत्यक्ष काम करण्यापूर्वी सविस्तर

आरसीसी संकल्पनास सक्षम स्तरावरून मंजूरी प्राप्त करून त्यानुसार प्रत्यक्ष काम करतांना नमूद अटींचे अधीन राहून काम करण्यात यावे.

- ऊ) सदर कामासाठी आवश्यक असणा-या परवानगी / ना हरकत प्रमाणपत्र उपलब्ध करून प्रत्यक्षात काम सुरु करण्यात यावे, यास्तव सर्वस्वी संबंधीत कार्यकारी अभियंता यांची जबाबदारी राहिल.
- ऋ) तसेच अंदाजपत्रकात प्रस्तावीत मोजमापे, परिमाणे व दर हे विभागीय कार्यालय व मंडळ कार्यालयात तपासण्यात आले आहेत असे गृहीत धरून अंदाजपत्रकीय रक्कम काढण्यात आली आहे. यास्तव सर्वस्वी जबाबदारी कार्यकारी अभियंता व मंडळ कार्यालयाची राहिल.
- ॳ) कामास प्रशासकीय मान्यता आदेशातील अटींची पूर्तता करण्यात यावी.
- ऐ) बांधकाम प्रस्तावित असलेल्या जागेवर झाडे असल्यास ती तोडण्यास परवानगी कार्यांरंभ आदेश देण्यापूर्वी मिळेल याची दक्षता घ्यावी.
- ए) प्रस्तावित बांधकामामध्ये अस्तित्वातील विदयूत विज वाहिन्या, जलवाहिन्या, टेलीफोनचे केबल, गॅस पाईप लाईन इ. वाहिन्या जात असल्यास, त्या ज्यांच्या मालकीच्या आहे त्यांच्याशी संपर्क करून पर्यायी व्यवस्था करण्याबाबत कळवावे व कार्यांरंभ आदेश देण्यापूर्वी पर्यायी व्यवस्था करून बांधकाम सुरु करण्यास कोणतीही अडचण येणार नाही, याची दक्षता कार्यकारी अभियंता यांनी घ्यावी.

३.२) हरित इमारत संकल्पनेबाबत :-

अ) दि. ८.७.२०१६ च्या संदर्भिय शासन निर्णयानुसार कार्यवाही करण्यात यावी.

३.३) इमारतीमध्ये दिव्यांगांकरिता उपलब्ध करून द्यावयाच्या विविध सोयीबाबत, मा. उच्च न्यायालयाच्या संबंधित आदेशानुसार शासनाने निर्गमित केलेल्या सुचनांच्या अनुषंगाने आवश्यक बाबींची अंदाजपत्रकात तरतूद करण्यात आली आहे. याबाबत कार्यकारी अभियंता यांनी खातरजमा करण्यात यावी.

४) प्रशासकीय मान्यता रकमेपेक्षा प्रकल्पाची किंमत कमी किंवा जास्त असल्यास.

४.१) प्रशासकीय मान्यता किंमती पेक्षा निविदा मंजूरी ची किंमत कमी असल्यास, या किंमतीसह प्र.मा.च्या वावातील इतर बाबी (विद्युतीकरण, अंतर्गत रस्ते, आवारभित, फर्निचर व अन्य बाबी सह येणारी कमी किंमत ही प्र.मा.ची वित्तीय मर्यादा धरण्यात येईल. सदर किंमत १० टक्के पेक्षा कमी असल्यास संबंधीत प्रशासकीय विभागाने त्या कमी किंमतीस सुधारित प्रशासकीय मान्यता प्राप्त करण्या करिता सुधारित अंदाजपत्रक संबंधीत कार्यकारी अभियंता यांनी सादर करावे.

४.२) तांत्रिक मंजूरीची किंमत प्रशासकीय मान्यतेच्याच भौतिक व्याप्तीकरिता प्रशासकीय मान्यता किंमतीपेक्षा जास्त असल्यास सा.बां.नियमावली परिच्छेद क्र. ३०४(५), ३१२ व ३१३ नुसार अधीक्षक अभियंता यांनी आवश्यकता भासल्यास वाढीव निधी उपलब्ध करून देण्याची हमी घेण्यात यावी.

५) सा.बां.वि.शासन निर्णय दि.७/७/२०१७ नुसार पुरेसा निधी उपलब्ध असल्यास तांत्रिक मंजूरी आदेशाच्या दिनांकापासून २ महिन्यात कार्यारंभ आदेश निर्गमित करावा.

६) प्रकल्पाकरिता आवश्यक निधीबाबत:-

६.१) उपभोक्ता विभागाने कालबद्धतेने आवश्यक निधी उपलब्ध करून देण्याबाबत अधीक्षक अभियंता यांनी खालील तपशील शासनास कळवावा.

प्रशासकीय मान्यते प्रमाणे प्रकल्पाची किंमत		रु. १०५.७७ कोटी		
कामाचा कालावधी		२४ महिने		
वर्षानिहाय प्रकल्पाचा कालावधी	वर्ष (उपलब्ध महिने)	पहिले वर्ष (८ महिने) सन-२०२३-२४	दुसरे (१२ महिने) सन-२०२४-२५	दुसरे (४ महिने) सन-२०२५-२६
	एकूण कालावधीची टक्केवारी	३० %	५० %	२०%
वर्ष निहाय आवश्यक निधी		रु. ३२.०० कोटी	रु. ५३.०० कोटी	रु. २०.७७ कोटी

६.२) अधीक्षक अभियंता यांनी वरील कॅश फ्लो प्रमाणे मागणी केल्यानंतर कार्यकारी अभियंता यांनी उपभोक्ता विभागाच्या स्थानिक प्राधिका-याकडे आवश्यक निधी बाबत पाठपुरावा करावा. उपभोक्ता विभागाने मागणी नुसार वेळापत्रकामध्ये निधी उपलब्ध न करून दिल्यास कामाच्या किंमतीत व कालमर्यात वाढ होईल व त्याअनुषंगाने मुदतवाढ देणे क्रमप्राप्त ठरेल असे अधीक्षक अभियंता यांनी उपभोक्ता विभागास सुचित करावे.

६.३) मागणीप्रमाणे उपलब्ध निधी उपलब्ध असल्यास गुणवत्ता पूर्वक काम पूर्ण करण्याची जबाबदारी सार्वजनिक बांधकाम विभागाची असलेने अतिरिक्त निधी व कालावधी (Cost overrun of Time over run) लागणार नाही याची दक्षता अधीक्षक अभियंता/कार्यकारी अभियंता यांनी घ्यावी.

७) स्थापत्य कामाच्या कालावधीतच इमारतीच्या विद्युतीकरणासोबत बाह्य पाणीपुरवठ्याच्या बाबी नियोजनपूर्वक पूर्ण करणे.

७.१) विद्युतीकरणाबाबत :

(अ) सदर इमारतीचे स्थापत्य कामाच्या करारनाम्यानुसार, स्थापत्य काम पूर्ण होण्याच्या दिनांकापर्यंत संदर्भिय पत्र क्र. २ अन्वये मंजूर शासन निर्णयानुसार विद्युतीकरणाचे काम सुध्दा पूर्ण करण्याची दक्षता संबंधित अ.अ.(विद्युत) यांनी घ्यावी. सद्यस्थितीत विद्युतीकरणाच्या बाबी पविद्युतीकरणाचे मंजूर तांत्रिक मान्यता अंदाजपत्रकानुसार घेण्यात आलेले आहेत. सद्यस्थितीत प्रशासकीय मान्यतेनुसार Electrification (विद्युतीकरण) च्या तरतूदी घेण्यात आलेल्या आहेत व त्यावर १८% GST, १% Labour Insurance व ५% Price Escalation घेण्यात आलेले आहे.

(ब) या करिता स्थापत्य भागास दि. / /२०२३ रोजी तांत्रिक मान्यता दिली असल्याने दि. / /२०२३ पर्यंत (म्हणजेच १ महिन्यात) विद्युतीकरणाच्या बाबींच्या अंदाजपत्रकास विद्युत विभागाच्या सक्षम अधिका-याने एका महिन्यात द्यावी. त्यानुसार प्रारूप निविदा प्रपत्रे, निविदा प्रक्रीया, कंत्राट निश्चिती इ. कार्यवाही करून स्थापत्य अभियंत्यांशी वेळोवेळी समन्वय साधून स्थापत्य भागाच्या पूर्ततेच्या दिनांकापर्यंत अधीक्षक अभियंता (विद्युत) यांनी विद्युतीकरणाचे काम पूर्ण करावे.

७.२) फर्नीचर बाबत - प्रस्तावित अंदाजपत्रकामध्ये विषयांकीत इमारतीच्या अत्यावश्यक फर्नीचर कामासाठीची तरतूद घेतलेली आहे. सदरील दर राज्यसूची २०२२-२३ वर आधारीत आहेत. तसेच दरसूची बाहेरील मंजूर दरानुसार प्रत्यक्षात काम करणेत यावे.

७.३) बाह्य पाणी पुरवठाबाबत :- प्रस्तुत मोशी, पिंपरी चिंचवड, जिल्हा पुणे येथे न्यायसंकुल (तळ मजला + ४ मजले) (२६ कोर्ट) इमारत {प्रत्यक्षात प्रस्तावीत - Lower ground floor + तळमजला + ५ मजले} बांधकाम करणे या इमारतीकरिता पाणीपुरवठा उपलब्ध होण्याबाबत (सदर इमारतीतील पाणी वापराच्या परिणामाकरिता) वस्तुस्थिती जाणून दृढीकरण करावे, याबाबत सदरील बाबी तपासून प्रत्यक्षात काम करण्यात यावे, यास्तव सर्वस्वी संबंधीत उपविभागीय अभियंता यांची जबाबदारी राहिल.

७.४) अपेक्षित पाणीपुरवठा शक्य नसल्यास ज्या लांबच्या स्रोतातून पाण्याचे अपेक्षित परिमाण उपलब्ध होणे शक्य आहे, त्याप्रमाणे सविस्तर अंदाजपत्रक तयार करण्यात यावे. या किंमतीची / बाबींची तरतूद प्रमा प्राप्त अंदाजपत्रकात नसल्यास अथवा अपुरी असल्यास स्थापत्य कामाचा कार्यारंभ आदेश निर्गमित करण्यापूर्वी सदर प्रयोजनाची आवश्यकता व त्याबाबतचे अंदाजपत्रक अधीक्षक अभियंता यांनी शासनास मंजूरीसाठी सादर करावे.

८) तांत्रिक मान्यतेच्या व्याप्तीत मुख्य अभियंता यांच्या मान्यतेशिवाय कोणताही बदल करण्यात येवू नये.

९) प्रशासकीय मान्यता व तांत्रिक मान्यतेच्या व्याप्तीबाबतचा तुलनात्मक तक्ता पुढीलप्रमाणे आहे.

Name of Work:- Construction of Court Complex (Ground Floor + 4 Floors) (26 Court Halls) At Moshi, Pimpri Chinchwad [Proposed for TS -(Lower Ground + Ground Floor + 5 Floors)]				
Sr. No.	Particulars	As per AA SSR 2021-22 Amount in Rs	As per TS SSR 2022-23 Amount in Rs	REMARK
	Floor wise details	G + 4	L.G. + G + 5	Addition Lower Ground floor and fifth floor proposed for T.S as per User dept's letter dt.
	Area in Sqm	24,182.05 sq.m.	28,802.05 sq.m.	as per User dept's instruction 4620sq.m Excess area
A	Civil work Portion			
	(a) Building proper (Built Up Area - Sq.m) Admin Building			
	Administrative Building G+4 floor	62,87,46,560.00	66,09,69,777.19	As actual as per Sub Estimate 1 - Main Court Building
	Total of A	62,87,46,560.00	66,09,69,777.19	
	b) Rain/Roof water harvesting	25,00,000.00	0.00	Included in Main Court Building Sub Estimate 1
	d) Furniture	8,46,35,000.00	8,46,54,950.17	As actual as per Sub Estimate 3 -Furniture
		8,71,35,000.00	8,46,54,950.17	
2	Water supply & Sanitary works	3,14,37,328.00	0.00	Included in Main Court Building Sub Estimate 1
3	Electrification			
	Electrification- Internal	3,14,37,328.00	3,14,37,328.00	As per AA
	Electrification- External	3,77,24,794.00	3,77,24,794.00	As per AA
	Fire Fighting Arrangements etc.	50,00,000.00	50,00,000.00	As per AA
		7,41,62,122.00	7,41,62,122.00	
	Sub Total of A	82,14,81,010.00	81,97,86,849.36	
	VQCC Charges	0.00	9,90,355.00	As actual
	Royalty Charges	0.00	4,76,380.00	As actual
B	Miscellaneous Items			
	Compound Wall & Gate (Rmt)	20,32,000.00	0.00	Not considered in T.S
	Internal Roads (Rmt)	25,00,000.00	1,31,81,697.20	As actual as per Sub Estimate 2 - Internal Concrete Road
	Parking	10,00,000.00	0.00	Not considered in T.S
	Retaining wall	25,00,000.00	0.00	Included in Main Court Building Sub Estimate 1
	Land Scaping	5,00,000.00	0.00	Not considered in T.S
	Total of B	85,32,000.00	1,31,81,697.20	
	Sub total A+B	83,00,13,010.00	83,29,68,546.56	

C Optional Items				
1	Underground Water Tank for R/W Harvesting (Cu.M)	20,00,000.00	0.00	Included in Sub Estimate 1 - Main Court Building
2	Water system and Pump house, borewell	10,00,000.00	0.00	Included in Sub Estimate 1 - Main Court Building
3	Air conditioning	50,00,000.00	50,00,000.00	As per AA
4	Lift	2,50,00,000.00	2,50,00,000.00	As per AA
5	CCTV	10,00,000.00	10,00,000.00	As per AA
5	AV room, Pump, Generator, Area lighting	20,00,000.00	20,00,000.00	As per AA
	Total of C	3,60,00,000.00	3,30,00,000.00	
	TOTAL = A+B+C	86,60,13,010.00	86,59,68,546.56	
D Provisions				
	Contingencies	2,51,49,862.00	2,64,38,791.00	As actual 4% on Civil work
	Consultancy Charges	1,29,90,195.00	1,10,36,470.00	As per Work order
	GST (on Civil work portion + VQCC + Royalty)	10,39,21,561.00	13,68,49,169.00	As actual 18% on Civil work
	GST (on Electrification portion)		1,92,89,182.00	As actual 18% on Electrical work
	Labour Insurance (Civil work portion + VQCC + Royalty)	43,30,065.00	76,02,732.00	As actual 1% on Civil work
	Labour Insurance (on Electrification portion)		10,71,622.00	As actual 1% on Electrical work
	Price Escalation (5% on Civil work portion)	4,33,00,650.00	3,79,40,321.00	As actual 5% on Civil work
	Price Escalation (5% on Electrification work portion)		53,58,106.00	As actual 5% on Electrical work
	Corporation charges	20,00,000.00	20,00,000.00	As per AA
	Total	19,16,92,333.00	24,75,86,393.00	
	Credit for Hard rock	0.00	-3,47,651.00	Credited amount of Hard rock as an excavated material
	Total Project Cost	1,05,77,05,344.00	1,11,46,74,024.00	

विषयांकित कामाची प्रशासकीय मान्यता रक्कम रू. १०५.७७ कोटी इतकी आहे. राज्य दरसूची २०२२-२३ नुसार वरील प्रशासकीय मान्यता व तांत्रिक मान्यतेच्या व्याप्ती बाबतच्या तुलनात्मक तक्त्यानुसार प्रशासकीय मान्यता आदेशातील वावाप्रमाणे सर्व कामे पूर्ण करण्यासाठी १८% GST, ५% Contingency, १% Labour insurance इ. बाबी धरून एकूण किंमत रू. १११.४६ कोटी इतकी येत आहे. सदरील किंमत प्रशासकीय मान्यतेपेक्षा ५.३९% सध्यस्थितीत अंतर्गत रस्ते, अत्यावश्यक फर्निचर, RWH, STP etc. इ. बाबींची तरतूद करण्यात आली आहे. तसेच प्रशासकीय मान्यता तरतूदीच्या रक्कमेच्या अधीन राहण्याकरिता संरक्षक भिंत, पार्कींग (बाह्य), Landscaping इ.बाबी वगळण्यात आलेल्या आहेत. भविष्यात निधी उपलब्धतेनुसार सदरील बाबी प्रस्तावीत करण्यात येतील, असे प्रस्तावात नमूद आहे. तसेच विषयांकित कामाच्या प्रशासकीय

मान्यतेनुसार Electrification (विद्युतीकरण) च्या तरतूदी घेण्यात आलेल्या आहेत व त्यावर १८% GST , १% Labour Insurance व ५% Price Escalation घेण्यात आलेले आहे.

तांत्रिक मान्यता रक्कम	
Sub Estimate 1 - Main Court Building	66,09,69,777.19
Sub Estimate 2 - Internal Concrete Road	1,31,81,697.20
Sub Estimate 3 - Furniture	8,46,54,950.17
Total Civil Work Portion	75,88,06,425.00
VQCC Charges	9,90,355.00
Royalty Charges	4,76,380.00
Total (Civil work portion +VQCC +Royalty)	76,02,73,160.00
18% GST (on Civil work portion +VQCC +Royalty)	13,68,49,169.00
TOTAL T.S. Amount	89,71,22,329.00

दरसूची - तांत्रिक मान्यतेचे अंदाजपत्रक हे राज्य दरसूची सन २०२२-२३ मधील दरांवर आधारीत आहे. तसेच दरसूची बाहेरील दर संबंधीत अधीक्षक अभियंता यांचेकडून मंजूर करून घेणे आलेले आहेत, त्याप्रमाणे प्रत्यक्षात काम करणे यावे, यास्तव सर्वस्वी कार्यकारी अभियंता जबाबदार राहतील, अशी अट तांत्रिक मान्यता आदेशात नमूद केली आहे.

१०) या कामावरील खर्च - " मागणी क्र. एच-०८, ४०५९ - सार्वजनिक बांधकामावरील भांडवली खर्च-०१, कार्यालयीन इमारती-०५१, बांधकाम-कार्यक्रमांतर्गत-(०३) न्यायदान (केंद्रपुरस्कृत योजना-राज्य हिस्सा), (०३)(०१) मोठी बांधकामे (कार्यक्रम), ५३- मोठी बांधकामे (४०५९ ०६७२) व (२१) न्यायदान (केंद्रपुरस्कृत योजना-केंद्र हिस्सा), (२१)(०१) मोठी बांधकामे (कार्यक्रम), ५३- मोठी बांधकामे (४०५९ १२२२) " या लेखाशिर्षातून करण्यात यावा.

सदर कामासाठी आवश्यक असणा-या परवानगी / ना हरकत प्रमाणपत्र उपलब्ध करून प्रत्यक्षात काम सुरु करण्यात यावे. सदर कामासाठी आवश्यक असणा-या परवानगी / ना हरकत प्रमाणपत्र उपलब्ध करून प्रत्यक्षात काम सुरु करण्यात यावे, यास्तव सर्वस्वी संबंधीत कार्यकारी अभियंता यांची जबाबदारी

राहील. तसेच सदरच्या मोजमापे व परिमाणे यांना तपासून प्रत्यक्षात काम करण्यात यावे, यास्तव सर्वस्वी संबंधीत उपविभागीय अभियंता यांची जबाबदारी राहील. प्रत्यक्षात जागा ताब्यात मिळाल्याशिवाय निविदा प्रक्रिया करणेत येऊ नये.

अटी व शर्ती :

- १) सदर इमारतीचे छत concrete slab असल्याने slab साठी १:१०० slope घेणे बाबतची अट तांत्रिक मंजूरी आदेशात नमूद केले आहे.
- २) Rain Water Pipe बाबत १६० मीमी व्यासाचे व आवश्यकतेनुसार १६० मीमी पेक्षा जास्त व्यासाचे पाईप (Preferred २५० mm) वापरावे व प्रत्यक्षात काम करतांना त्यानुसार काम करणेबाबतची अट तांत्रिक मंजूरी आदेशात नमूद केले आहे.
- ३) सदर इमारतीच्या छतावर दिलेल्या सूचना नुसार Solar Roof Top साठी concrete column वाढवून त्याच्यावर Solar Roof panel बसवण्यासाठी तरतूद केलेली आहे.
- ४) सदरील नकाशे व आराखड्यांवर शासन परिपत्रक दि. ३१.०५.२०२३ अन्वये मा.उपमुख्य वास्तुशास्त्रज्ञ, पुणे यांचेकडून स्वाक्षांकित केलेनुसारच प्रत्यक्षात काम करण्यात यावे.
- ५) संकल्पचित्रास प्रत्यक्ष काम करणेपुर्वी सक्षम स्तरावरून मंजूरी प्राप्त करून काम करणेत यावे.
- ६) दरसूची बाहेरील दर मंजूर केलेनुसारच प्रत्यक्षात काम करण्यात यावे.
- ७) सदरील Credited बाबीची नोंद निविदा प्रक्रियेत घेवून पुढील कार्यवाही करण्यात यावी.
- ८) प्रशासकीय मान्यतेमध्ये महानगर पालिका चार्जेसची रक्कम रु. २० लक्ष इतकी तरतूद करणेत आली आहे. याबाबत प्रत्यक्षात काम करणेपुर्वी खातरजमा करणेत यावी.
- ९) प्रशासकीय मान्यता आदेशानुसार तळमजला + ४ मजले असे बांधकाम प्रस्तावीत होते. मात्र उपभोक्ता विभाग जिल्हा व सत्र न्यायालय, पुणे यांचे दि.०९.०६.२०२३ रोजीच्या मागणी पत्रान्वये तांत्रिक मान्यता अंदाजपत्रकात Lower ground floor + तळमजला + ५ मजले प्रस्तावित केले आहेत, याबाबत उपभोक्ता विभागाची सहमती घेऊनच निविदा प्रक्रिया करणेत यावी, यासंबंधी सर्वस्वी जबाबदारी कार्यकारी अभियंता यांची राहील.

स्थळप्रत मु.अ. यांनी मंजूर केली आहे.

सोबत:- मुळ अंदाजपत्रक व तांत्रिक मान्यता आदेश पत्र

(ग.बा.चौरे)
सहा.मुख्य अभियंता(इमारती)
सा.बां. प्रादेशिक विभाग पुणे

प्रत:- मुख्य अभियंता, सार्वजनिक बांधकाम विभाग (विद्युत) , मुंबई यांना तांत्रिक मंजूरी प्राप्त नकाशे व

अंदाजपत्रकाच्या प्रतिसह पुढील कार्यवाही साठी

प्रत:- अधीक्षक अभियंता, सार्वजनिक बांधकाम मंडळ, पुणे यांना तांत्रिक मंजूरी प्राप्त नकाशे व

अंदाजपत्रकाच्या प्रतिसह पुढील कार्यवाही साठी

प्रत:- अधीक्षक अभियंता, सार्वजनिक बांधकाम विद्युत मंडळ, पुणे यांना माहिती व पुढील कार्यवाही साठी.

२/- सदर इमारतीचे स्थापत्य करारनाम्या नुसार स्थापत्य काम पूर्ण होण्याच्या दिनांकापर्यंत विद्युतीकरणाचे काम पूर्ण हाईल असे नियोजन करावे व काम पूर्ण करण्याची दक्षता घ्यावी.

प्रत:- कार्यकारी अभियंता, सा.बां. (इमारती) विभाग, पुणे यांना पुढील कार्यवाही साठी रवाना.

प्रत:- कार्यकारी अभियंता, सा.बां. विद्युत विभाग, पुणे यांना पुढील कार्यवाही साठी रवाना.